

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

5.

IA-3984 & 3987/2024  
in C.P.(IB)/3269(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.08.2024

NAME OF THE PARTIES: Equilink Capital Management Services Ltd.  
Vs  
Kotak Urja Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT  
Rules, 2016.

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ORDER

1. Ms. Rita Yadav, Ld. Counsel for Applicant in IA-3987/2024 present (VC).  
Mr. Devarajan Raman, Liquidator present in person in IA-3984/2024 (VC).
2. **IA-3987/2024:** Counsel for the Applicant submits that the Applicant intends to withdraw the IA on the ground that they are choosing alternative remedy for the recovery of the claim. At the request of the Counsel for the Applicant, IA is **dismissed** as withdrawn.
3. **IA-3984/2024:** This is an application filed by the Liquidator under Section 35(1)(N) of the IBC r/w Regulation 5(1)(C) and 15(1)(B) of IBBI (Liquidation Process) Regulations, 2016, to place on record the Seventh Quarterly Progress Report of the liquidation process of Kotak Urja Pvt. Ltd. for the period from 01.04.2024 to 30.06.2024.
4. The above report is taken on record and to that effect the IA is allowed and **disposed of**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)